

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

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ORDER

No. 463 Dated 10/07/2017

In exercise of powers vested under Chapter-XVII (Oath Commissioners) of Rule 186 of The Jammu and Kashmir High Court Rules, 1999, Hon'ble the Chief Justice has been pleased to appoint below mentioned Advocates as Oath Commissioners from Sr. No.1 to 10 for the period and area shown against their respective names from the date of order.

The Oath Commissioners, so appointed shall strictly comply with the conditions laid down in the Rules and maintain requisite registers and receipt books as required under Rule 190 to 195 of the said Rules.

By order

S. No.	Name of the Applicant	Date of Birth	Enrollment No. & Date	Area of practice	Period Valid upto
1.	Venus Sambyal	10.02.1989	JK-25/14, Dt.13.03.2014	Jud. Mag. Katra	12.03.2019
2	Muzaffar Hussain	14.07.1984	JK-237-A/12 Dt.29.09.2012	District & Sessions Court, LEH	28.09.2017
3	Rinchen Norbu	11.04.1986	JK-271-A/12 Dt.02.11.2012	District & Sessions Court, LEH	01.11.2017
4	Dechan Angmo	17.02.1985	JK-279/12, Dt.21.11.2012	District & Sessions Court, LEH	20.11.2017
5	Mir Tariq Khursheed	25.05.1985	JK-342/14, Dt.03.09.2014	District Baramulla	Two years
6	Ashfaq Hussain Wani	03.04.1990	JK-359/13, Dt.30.08.2013	District Baramulla	29.08.2018
7	Zahoor Ahmad Lone	01.10.1990	JK-379/15, Dt.29.05.2015	District Baramulla	Two years
8	Ibrahim Khurshid Mir	06.06.1988	JK-444/13, Dt.30.08.2013	District Baramulla	29.08.2018
9	Mst. Mahmooda Bano	05.07.1989	JK-572/13, Dt.12.12.2013	District Baramulla	11.12.2018
10	Younginder Singh	08.03.1989	JK-348/12, Dt.26.12.2012	District Court Ramban	25.12.2017
11	Kumar Ranvijay Singh	14.02.1988	JK-59/14, Dt.13.03.2014	District Court Ramban	12.03.2019

- The Oath Commissioners shall hold office only upto the period of validity under Rule 187 of the Jammu and Kashmir High Court Rules, 1999.
- Non-compliance of any of the Rules, Notifications or directions issued shall result in the termination of the appointment of defaulting Oath Commissioner without any notice to him under Rule 189 of the rules.

No. 9464-86/17 Dated 10/07/2017
(Mohammad Yasin Beigh)
Joint Registrar (Adm) 07-07-17

Copy forwarded to the:-

- 1-2. Registrar Judicial, High Court of J&K, Jammu /Kashmir
- 3-6. Principal District & Sessions Judge, Reasi/LEH/Baramulla/Ramban.
- 7-8. President Bar Association, Jammu / Srinagar.
- 9-12. District President Bar Association, _____
.....for information
13. Manager Govt. Press, Srinagar for publication in the next issue of Govt. Gazette.
14. In-charge N.I.C. High Court of Srinagar for uploading on the Website.
19. Mr./Ms. _____, Advocate,
.....for information.

Joint Registrar (Adm) 07-07-17